

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION No. 3328

TO BE ANSWERED ON AUGUST 07, 2018

PROJECTS UNDER AMRUT

No. 3328. SHRI VENKATESH BABU T.G.:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether any steps has been taken to remove the hurdles and expedite the work relating to projects under AMRUT;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) & (b). Yes, Madam. To expedite the works and remove the hurdles in implementation of projects under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT), States/Union Territories (UTs) have been empowered to select, appraise, approve and implement individual projects. Further, the Ministry of Housing &

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Urban Affairs has granted fast-track approvals to the State Annual Action Plans (SAAPs) submitted by the States/UTs and is regularly monitoring the progress in implementation of the Mission through review meetings, field visits along with monitoring through an Independent Review and Monitoring Agency (IRMA). Progress of the Mission is also monitored by the Apex Committee constituted under the Mission. The Ministry is also providing hand-holding support to the States/UTs whenever required in order to achieve the targets in a timely manner.

(c). Does not arise.
